

OA-39/2026/EZ

Fwd: Complaint Regarding Illegal Riverbed Sand Mining by M/s Asmi Enterprise During Monsoon Season at Mouza Debgram, P.S. Mejia, District Bankura, West Bengal – In Violation of EC Conditions and Government Orders

2 emails

1713/UP/25
08/09/25

< skmosarafhossain1980@gmail.com >

Tue, 29 Jul 2025 6:13:29 PM +0530

To "publicgrievance-ngt"<publicgrievance-ngt@gov.in>,"registrarngt-kolkata"<registrarngt-kolkata@gov.in>

----- Forwarded message -----

From: **MOSARAF HOSSAIN** <skmosarafhossain1980@gmail.com>

Date: Tue, 29 Jul 2025 at 18:08

Subject: Complaint Regarding Illegal Riverbed Sand Mining by M/s Asmi Enterprise During Monsoon Season at Mouza Debgram, P.S. Mejia, District Bankura, West Bengal – In Violation of EC Conditions and Government Orders

To: <departmentofcommerce@gmail.com>, <dir.dmm-wb@nic.in>, <ds1.ice-wb@gov.in>, <additionalsecretaryice@gmail.com>, <sarkarmita.wbpcb@gmail.com>, <ms.pcb-wb@bangla.gov.in>, <publicgrievance-ngt@gov.in>, <registrarngt-kolkata@gov.in>

To,
The Hon'ble Chairperson
National Green Tribunal
Eastern Zone Bench
Kolkata – 700001

Subject: Complaint Regarding Illegal Riverbed Sand Mining by M/s Asmi Enterprise During Monsoon Season at Mouza Debgram, P.S. Mejia, District Bankura, West Bengal – In Violation of EC Conditions and Government Orders

Respected Sir/Madam,

I respectfully submit this complaint to bring to your kind attention a matter of grave environmental concern involving illegal sand mining activities being carried out by M/s Asmi Enterprise within the riverbed area at Mouza: Debgram, GP/Ward: Barjora, P.S.: Mejia, District: Bankura, West Bengal. Despite express statutory and administrative directives prohibiting mining during the monsoon season, the leaseholder has been continuing sand extraction activities, in violation of the Environmental Clearance (EC) conditions, as well as guidelines issued under national and state frameworks. 1. Background & Legal Framework As per the Enforcement and Monitoring Guidelines for Sand Mining, 2020, as well as the Sustainable Sand Mining Management Guidelines, 2016, riverbed mining operations are strictly prohibited during the monsoon season to protect riverine ecology and ensure groundwater recharge, flow regulation, and protection of aquatic life. In compliance with these national-level directives, the District Magistrate of Bankura issued a specific order vide Memo No. 624/MM/LR/25 dated 11/07/2025, stipulating the following: a. All riverbed mining activities shall remain suspended across the district during the monsoon season from 13.07.2025 until further order. b. All leaseholders shall remove men and materials from the leasehold areas during the suspension period. c. Lessees are explicitly directed to prevent any illegal extraction of sand within the leasehold areas. d. It is the responsibility of the lessees to safeguard their respective lease areas from any mining or unauthorized entry. e. Any violation of the above shall attract strict penal action and may lead to cancellation of the lease agreement. These directives were issued following recommendations of the Executive Engineer, Bankura Irrigation Division, and the decisions of the District Level Sand Committee held on 10.07.2025. 2. Violation by Asmi Enterprise Contrary to the above regulations and orders, M/s Asmi Enterprise continues to carry out sand mining operations within the riverbed area at Debgram Mouza, even during the prohibited monsoon period. This activity is being conducted brazenly and in open defiance of the District Magistrate's order and the legal provisions governing mining and environmental protection. Such unauthorized activity: • Disrupts the natural flow regime of the river, • Accelerates riverbank erosion and sediment imbalance, •

Threatens local biodiversity, aquatic habitats, and groundwater retention, • Undermines lawful governance and regulatory integrity. 3. Evidence Enclosed with this complaint are photographic evidences clearly showing active mining machinery and operations being carried out post the issuance of the monsoon suspension order. These images have been taken recently and indicate the ongoing illegal activity at the said lease site. 4. Prayer for Intervention In light of the above facts and attached evidence, I respectfully request the Hon'ble Tribunal to: • Take Suo motu cognizance of this illegal riverbed sand mining during monsoon; • Issue directions to the appropriate authorities (including the District Magistrate, Department of Environment, and State Pollution Control Board) to immediately halt the illegal mining operations by M/s Asmi Enterprise; • Initiate inquiry into the violation and impose appropriate penalties, including possible termination of the mining lease; • Ensure implementation and monitoring of monsoon ban directives across the district to prevent further environmental degradation. Your urgent attention and action in this matter are vital to preserving the ecological integrity of the river system and upholding the enforcement of environmental law.

Thanking you,

Yours faithfully,

SK MOSARAF HOSSAIN
MAYAPUR (SUSNI PARA), MAYAPUR,
ARAMBAGH, HOOGHLY,
WEST BENGAL, PIN - 712413

Encl.:

- 1. Copy of District Magistrate Order (Memo No. 624/MM/LR/25 dated 11/07/2025)**
- 2. Photographic Evidence of Illegal Mining Activity**

Copy To:

1. District Magistrate, Bankura
2. Chairman, SEAC
3. Member Secretary, SEAC
4. Member Secretary, SEIAA
5. The Director, Directorate of Mines & minerals, WB
6. The Deputy Secretary, Industry, Commerce & Enterprise, WB

1 Attachment(s)

Complaint Regarding Illegal Ri...
1.1 MB

< skmosarafhossain1980@gmail.com >

Tue, 29 Jul 2025 6:08:45 PM +0530

To "departmentofcommerce" <departmentofcommerce@gmail.com>, "dir.dmm-wb" <dir.dmm-wb@nic.in>, "ds1.ice-wb" <ds1.ice-wb@gov.in>, "additionalsecretaryice" <additionalsecretaryice@gmail.com>, "sarkarmita.wbpcb" <sarkarmita.wbpcb@gmail.com>, "ms.pcb-wb" <ms.pcb-wb@bangla.gov.in>, "publicgrievance-ngt" <publicgrievance-ngt@gov.in>, "registrarngt-kolkata" <registrarngt-kolkata@gov.in>

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1 Attachment(s)

Complaint Regarding Illegal Ri...

1.1 MB

Date: 29th July, 2025

To
The Hon'ble Chairperson
National Green Tribunal
Eastern Zone Bench
Kolkata – 700001

Subject: *Complaint Regarding Illegal Riverbed Sand Mining by M/s Asmi Enterprise During Monsoon Season at Mouza Debgram, P.S. Mejia, District Bankura, West Bengal – In Violation of EC Conditions and Government Orders*

Respected Sir/Madam,

I respectfully submit this complaint to bring to your kind attention a matter of grave environmental concern involving illegal sand mining activities being carried out by M/s Asmi Enterprise within the riverbed area at Mouza: Debgram, GP/Ward: Barjora, P.S.: Mejia, District: Bankura, West Bengal.

Despite express statutory and administrative directives prohibiting mining during the monsoon season, the leaseholder has been continuing sand extraction activities, in violation of the Environmental Clearance (EC) conditions, as well as guidelines issued under national and state frameworks.

1. Background & Legal Framework

As per the Enforcement and Monitoring Guidelines for Sand Mining, 2020, as well as the Sustainable Sand Mining Management Guidelines, 2016, riverbed mining operations are strictly prohibited during the monsoon season to protect riverine ecology and ensure groundwater recharge, flow regulation, and protection of aquatic life.

In compliance with these national-level directives, the District Magistrate of Bankura issued a specific order vide Memo No. 624/MM/LR/25 dated 11/07/2025, stipulating the following:

- a. All riverbed mining activities shall remain suspended across the district during the monsoon season from 13.07.2025 until further order.
- b. All leaseholders shall remove men and materials from the leasehold areas during the suspension period.
- c. Lessees are explicitly directed to prevent any illegal extraction of sand within the leasehold areas.
- d. It is the responsibility of the lessees to safeguard their respective lease areas from any mining or unauthorized entry.
- e. Any violation of the above shall attract strict penal action and may lead to cancellation of the lease agreement.

These directives were issued following recommendations of the Executive Engineer, Bankura Irrigation Division, and the decisions of the District Level Sand Committee held on 10.07.2025.

2. Violation by Asmi Enterprise

Contrary to the above regulations and orders, M/s Asmi Enterprise continues to carry out sand mining operations within the riverbed area at Debgram Mouza, even during the prohibited monsoon period. This activity is being conducted brazenly and in open defiance of the District Magistrate's order and the legal provisions governing mining and environmental protection.

Such unauthorized activity:

- **Disrupts the natural flow regime of the river,**
- **Accelerates riverbank erosion and sediment imbalance,**
- **Threatens local biodiversity, aquatic habitats, and groundwater retention,**
- **Undermines lawful governance and regulatory integrity.**

3. Evidence

Enclosed with this complaint are photographic evidences clearly showing active mining machinery and operations being carried out post the issuance of the monsoon suspension order. These images have been taken recently and indicate the ongoing illegal activity at the said lease site.

4. Prayer for Intervention

In light of the above facts and attached evidence, I respectfully request the Hon'ble Tribunal to:

- **Take Suo motu cognizance of this illegal riverbed sand mining during monsoon;**
- **Issue directions to the appropriate authorities (including the District Magistrate, Department of Environment, and State Pollution Control Board) to immediately halt the illegal mining operations by M/s Asmi Enterprise;**
- **Initiate inquiry into the violation and impose appropriate penalties, including possible termination of the mining lease;**
- **Ensure implementation and monitoring of monsoon ban directives across the district to prevent further environmental degradation.**

Your urgent attention and action in this matter are vital to preserving the ecological integrity of the river system and upholding the enforcement of environmental law.

Thanking you,

Yours faithfully,

SK Mosaraf Hossain

NAME - SK MOSARAF HOSSAIN

FATHER NAME - SEKH SAMSHUL ALAM

ADDRESS - MAYAPUR (SUSNI PARA), MAYAPUR,

ARAMBAGH, HOOGHLY, WEST BENGAL, PIN - 712413

EMAIL ID - skmosarafhossain1980@gmail.com

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6. The Deputy Secretary, Industry, Commerce & Enterprise, WB

**OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
BANKURA**

Office: Administrative Building, Machantola, Bankura - 722101
Phone: 03242-250 304
Email: dmbankura18@gmail.com, dm-bank@nic.in



Memo No: 624 /MH/LR/25

Dated: 11 / 07 / 2025

ORDER

Sub:-Suspension of River-Bed Sand Mining Operation in the monsoon season,2025

In compliance with the Sustainable Sand Mining Management Guideline, 2016 and in accordance with the order of the Joint Secretary, Government of West Bengal, Deptt. of L.C.&I vide order no. 554-CI/O/MIN/GEN-MIS/32/2016 dated 23rd August, 2018 read with order no. 578-CI/O/MIN/GEN-MIS/32/2016 dated 4th September, 2018 and also as per the recommendation of the Executive Engineer, Bankura Irrigation Division along with the decisions taken on District Level Sand Committee in its meeting dated 10.07.2025,

It is hereby ordered that

1. All riverbed mining activities shall remain suspended in the monsoon season in the district of Bankura on and from 13.07.2025 until further order.
2. All the lessees of the district will remove all men and material related to mining activities from the lease hold areas during this period,
3. All the lessees of the district are directed to strictly abide by the decision as noted above by not allowing any illegal extraction of sand from the river bed at the lease hold areas,
4. It will be responsibility of the lessees to protect/ safeguard the lease hold area from any illegal activities during this period and
5. Any violation of this order will be strictly dealt with as per provision of laws in force and may result in termination of the lease agreement of the concerned sand block.


District Magistrate
Bankura

Memo No: 624(109) /MH/LR/25

Dated: 11 / 07 / 2025

Copy forwarded for information and taking necessary action to

1. The Sabhadhipati, Bankura Zilla Parishad.
2. The Superintendent of Police, Bankura.
- 3-6 The Additional District Magistrate, General/ LR/ Development/ Zilla Parishad
- 7-9. The Sub-Divisional Officer, Bankura(S)/Khatra/Bishnupur.
- 10-12. The Sub-Divisional Police Officer, Bankura(S)/Khatra/Bishnupur.
- 13-15. The Sub-Divisional Land & Land Reforms Officer, Bankura(S)/Khatra/Bishnupur.
- 16-37. The Block Development Officer (All).
- 38-59. The B.L&L.R.O, (All) with a request to inform the lessees under respective jurisdiction
- 60-82. The LC/O.C (All P.S) with a request to circulate it to all concerned under jurisdiction.
- 83-109. All lessees of LIML of sand for strict compliance.


District Magistrate
Bankura

